

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 15**  
**(IB)-694(PB)/2018**

**IN THE MATTER OF:**

L & T Finance Ltd.

.... Applicant/petitioner

v.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 19.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant -

For the Respondent -

**ORDER**

**CA-1541(PB)/2019**

Status report is taken on record along with various other documents subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-1541(PB)/2019 stands disposed of.



**(M.M. KUMAR)**  
**PRESIDENT**



**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**